

16.27 hrs.

## REPEALING AND AMENDING BILL

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): I beg to move:

"That the Bill to repeal certain enactments and to amend certain other enactments, as passed by Rajya Sabha, be taken into consideration."

This is a non-controversial measure. It is one of those periodical measures by which enactments which have ceased to be in force or have become obsolete or the retention whereof as a separate Act is unnecessary. For instance when an amending Act has been brought into force with the result that the parent Act already stands amended, to retain the amending Act separately on the statute-book becomes unnecessary. Only the bulk of the statute-book gets fattening up without any practical purpose. This is a periodical exercise undertaken every three or four years. It is a slimming process just to keep the figure as beautiful as the figure of Mr. Chandrappan. If there are any formal defects of a purely formal nature in any Act, advantage is taken of this periodical exercise to remove those defects also. Any amendments which are made by such a measure are purely of a non-controversial character. Last time this exercise was gone through in 1974 which covered all the Acts upto 1970. This Bill covers Acts upto 1975. This is a purely non-controversial Bill. I do not think either I or any other hon. Member would really be justified in taking up the valuable time of this august House on a purely formal measure like this. I would, therefore, implore hon. Members to create a precedent by not making any speeches on this non-controversial measure and pass it unanimously.

SHRI K. GOPAL (Karur): If the hon. Minister assures us that he has not introduced anything else in this Bill, we agree to his proposal.

MR. CHAIRMAN: You are expected to know that. As the hon. Minister has said, there is nothing for making a speech. I think I can directly put it to the House.

The question is:

"That the Bill to repeal certain enactments and to amend certain other enactments, as passed by Rajya Sabha, be taken into consideration."

*The motion was adopted.*

MR. CHAIRMAN: There are no amendments.

The question is:

"That clauses 2 to 4, the First Schedule and the Second Schedule stand part of the Bill."

*The motion was adopted.*

*Clauses 2 to 4, the First Schedule and the Second Schedule were added to the Bill.*

MR. CHAIRMAN: The question is:

"That Clause 1, the Enacting Formula and the Title stand part of the Bill."

*The motion was adopted.*

*Clause 1, the Enacting Formula and the Title were added to the Bill*

SHRI SHANTI BHUSHAN: I beg to move:

"That the Bill be passed."

MR. CHAIRMAN: The question is:

"That the Bill be passed."

*The motion was adopted.*

14.31 hrs.

SUPPRESSION OF IMMORAL TRAFFIC  
IN WOMEN AND GIRLS  
(AMENDMENT) BILL—

THE MINISTER OF EDUCATION,  
SOCIAL WELFARE AND CULTURE  
(DR. PRATAP CHANDRA CHUNDER):  
Sir, I beg to move†:

"That the Bill to amend the Suppression of Immoral Traffic in Women and Girls Act, 1956, be taken into consideration."

†Moved with the recommendations of the President.